



No.6(3)296/2016-LC(LS)

27 March 2018


**Public Notice**

**Subject: Uniform Civil Code.**

Attention is hereby invited to the Appeal dated 19 March 2018, on the subject mentioned above, issued by the Law Commission of India, inviting suggestions in the form of working / consultation / discussion papers on the matter, except the issue of Triple Talaq. However, the Supreme Court of India, in the case of *Sameena Begum v. Union of India & Ors.*, [WP (C) No.000222/2018 along with WP (C) Nos. 202, 227 and 235 of 2018] has admitted a petition pertaining to the prevalent practice of polygamy, *Nikah Halala*, *Nikah Mutah* and *Nikah Misyar*.

Therefore, all the stakeholders are requested to avoid commenting upon these subjects, while submitting their Paper for study by the Commission, as these issues are *sub judice* before the Supreme Court.

This issues with the approval of the competent authority.

  
(A. K. Upadhyay)